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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

...
New Delhi, the 24th September, 2002

NOTIFICATION

S.O. 1029(E) In exercise of the powers conferred by section 17 of the Export (Quality Control and Inspection) Act, 1963 (22 of 1963), the Central Government hereby makes the following rules further to amend the Export of Fresh, Frozen and Processed Fish and Fishery Products (Quality Control and Inspection and Monitoring) Rules, 1995, namely:-

1. (1) These rules may be called the Export of Fresh, Frozen and Processed Fish and Fishery Products (Quality Control and Inspection and Monitoring) (Second Amendment) Rules, 2002.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Export of Fresh, Frozen and Processed Fish and Fishery Products (Quality Control and Inspection and Monitoring) Rules, 1995, for rule 16.2, the following rule shall be substituted, namely:-

"16.2 - A monitoring fee at the rate of 0.2 percent of F.O.B. value shall be paid by the processor or the exporter to the concerned Export Inspection Agency."

[File No. 6/2/2002-EI&EP]


(M.V.P.C. Sastry)
Joint Secretary

Note: The Principal rules were published vide S.O. 730(E) dated 21st August, 1995 in the Extraordinary Gazette of India, Part II Section 3, sub-section (ii) dated 21st August, 1995 and amended, vide notification S.O. 415(E) dated 11th April, 2002.

